



2026:AHC:44586

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 7706 of 2026

Maadhau Singh

.....Petitioner(s)

Versus

State Of U.P. And 5 Other

.....Respondent(s)

Counsel for Petitioner(s)	:	Pradyumna Kumar
Counsel for Respondent(s)	:	Avinash Chandra Srivastava, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the private respondent to notice and keeping this petition pending before this Court. However, in case the private respondent feels aggrieved by the order her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioner in the present petition is to direct the respondent No.2/Additional Commissioner (Judicial) IInd, Agra Division Agra, to decide the Appeal No. 288 of 2019 (Computerized Case No.C201901000000288)(State and Other Vs. Sambhu Sharan and Others) expeditiously.
4. The matter is pending before the respondent No. 2 since long and considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the respondent No.2/Additional Commissioner (Judicial) IInd, Agra Division Agra, to decide the aforesaid appeal strictly in accordance with law most expeditiously and preferably within a period of six months from the date of production of certified copy before the respondent No. 2 but without granting unnecessary adjournment unless there is no legal impediment.
6. It is made clear that this Court has not adjudicated the matter on merits.

(Prakash Padia,J.)

February 25, 2026
Vibha Singh